

PUNJAB VIDHAN SABHA

BILL NO. 31-PLA-2020

THE CODE OF CIVIL PROCEDURE (PUNJAB AMENDMENT)

BILL, 2020

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

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BILL

further to amend the Code of Civil Procedure, 1908, in its application to the State of Punjab.

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| 1. | (1) This Act may be called the Code of Civil Procedure (Punjab Amendment) Act, 2020. | Short title and Commencement. |
| | (2) It shall extend to the whole of the State of Punjab. | |
| | (3) It shall come into force on and with effect from the date of its publication in the Official Gazette. | |
| 2. | In the Code of Civil Procedure, 1908, in its application to the State of Punjab, in section 60, in sub-section (1), in the proviso, in clause (b), after the words and sign "judgment-debtor is an agriculturalist," the words and sign "his agricultural land to the extent of two and half acres," shall be inserted. | Amendment of section 60 of Central Act 5 of 1908. |

CHANDIGARH:
THE 27TH OCTOBER, 2020

SHASHI LAKHANPAL MISHRA,
SECRETARY.